

LID No. 457/19
Ved Prakash vs. M/s Design Hub

10.09.2020

Present: None for the workman.
Sh. Raj Rishi, AR for the management through video conference.

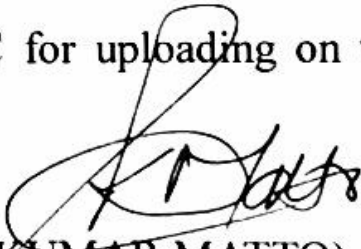
The matter was earlier fixed for referred to the Mediation Centre, where a settlement had arrived at between the parties.

Today, no one has appeared on behalf of the workman through video conference.

The Ld. AR for the management seeks adjournment for 30.09.2020 for making payment of the settled amount.

Accordingly, the matter stands adjourned for the appearance of the parties and for the payment of the settled amount on 30.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.09.2020

LID No. 498/19
Zakir Ansari vs. M/s Swift Securitas Pvt. Ltd.

10.09.2020

Present: Workman with AR Sh. Ajit Kumar Singh through video conference.
Sh. Arun Mehta, AR for the management.

The matter is fixed for today for talk of settlement.

But the Ld. AR for the management has apprised to the court that there is no chance of settlement. Since, the matter is already fixed for 23.11.2020 for the evidence of the workman.

So, the matter is ordered to be listed for the evidence of the workman on the date already fixed for 23.11.2020. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.09.2020

LIR No. 3727/18

Laliteshwar Singh vs. M/s G4S Secure Solutions India Pvt. Ltd.

10.09.2020

Present: None for the parties.

The matter is fixed for today for framing of issues.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for framing of issues

17.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.09.2020

LIR No. 3823/18
Ram Jeevan Gupta vs. M/s Dainik Jagran

10.09.2020

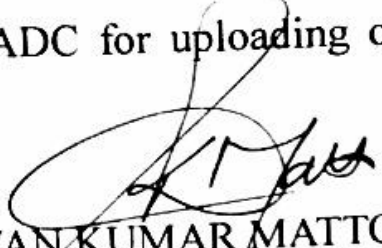
Present: None for the parties.

The matter is fixed for today for payment of the cost by the management to the workman and also for framing of issues.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the payment of cost by the management to the workman and also for framing of issues on 18.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.09.2020

LIR No. 3826/18
Jyoti Dhamija vs. M/s Dainik Jagran

10.09.2020

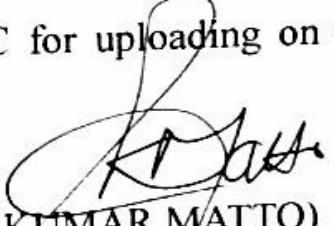
Present: None for the parties.

The matter is fixed for today for payment of the cost by the management to the workman and also for framing of issues.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the payment of cost by the management to the workman and also for framing of issues on 18.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.09.2020

LIR No. 7213/16

Raj Pal Singh vs. M/s Exactus Corporation P Ltd.

10.09.2020

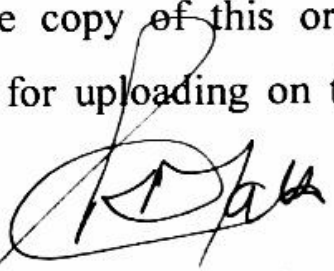
Present: None for the workman.
Sh. Bijay Kumar and Sh. Inderjeet Singh, ARs for the management through video conference.

The matter is fixed for today for the evidence of the workman.

But, today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 18.08.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.09.2020

LIR No. 7214/16

Santosh Kumar vs. M/s O.K.S. Span Tech P Ltd.

10.09.2020

Present: None for the workman.

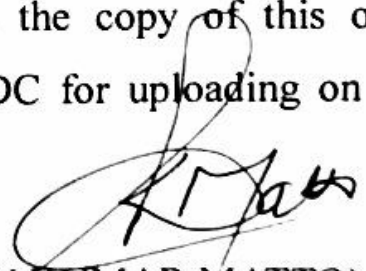
Sh. Bijay Kumar and Sh. Inderjeet Singh, ARs for the management through video conference.

The matter is fixed for today for the evidence of the workman.

But, today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 18.08.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.09.2020

LIR No. 7805/16

Shripal vs. M/s Chawla Cloth & Lase

10.09.2020

Present: None for the workman.
Management is already exparte.

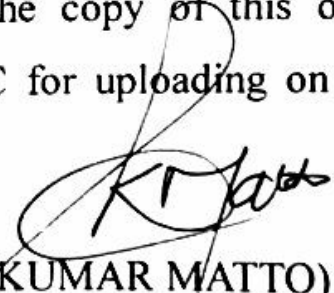
The matter is fixed for today for exparte evidence of the workman.

But, today, no one has appeared on behalf of the workman through video conference.

The notice to the witness Sh. Deepak Kumar, then the Labour Inspector was also issued for today, but the notice is not received back.

Accordingly, the matter stands adjourned for exparte evidence of the workman on 08.07.2021. Workman is directed to take steps for the service of the witness at least two months prior to the next date of hearing.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.09.2020

LID No. 848/16

Sushil Kumar vs. M/s N.D.P.L/D.K. Traders

10.09.2020

Present: None for the workman.
Sh. Sujit Kumar Singh, AR for the management No.1 through video conference. (Management no.1 is already exparte).
None for the management No.2.

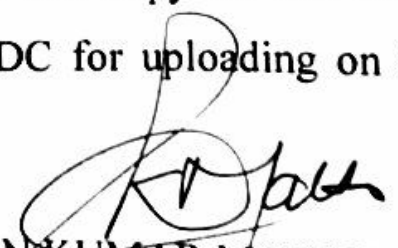
The matter is fixed for today for the evidence of the workman.

On the application of the workman, witness Sh. Ram Prakash, DEO from the Labour Department was also summoned for today. Notice issued to the witness is received back with the report served. But no witness of the workman is present today.

Accordingly, the matter stands adjourned for the evidence of the workman on 20.08.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements or their ARs in similar manner.

Workman is directed to take steps for the summoning of the witness at least two months prior to the next date of hearing.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.09.2020

LIR No. 4965/16
Om Singh vs. M/s Diksha Security Services

10.09.2020

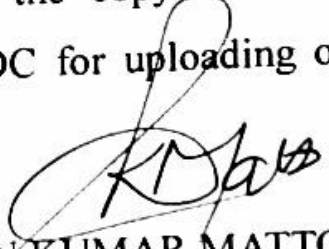
Present: None for the parties.

The matter is fixed for today for the evidence of the management.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 14.07.2021. Management is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.09.2020

LID No. 46432/18

Mahesh Kumar Sharma vs. Sahara India Pariwar

10.09.2020

Present: None for the parties.

The matter is fixed for today for hearing arguments on the issue of enquiry.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for hearing arguments on the issue of enquiry on 28.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.09.2020